

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.15/81
SCHEDULED ON 30.12.2014.

Please Note

- (i) It is informed that Shri Haradhan Das, FTDO in DES-II Section has been transferred. As such, it is advised that e-mails/letters may not be addressed in his name, in respect of NC-II matters.
- (ii) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapters 72 to 76, 78 to 80, 85. Hence, communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (iii) In certain cases, the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (iv) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The Meeting No. 15/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 30.12.2015 was actually held on 10.02.2015 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	MOS
3	Shri K.C. Raju, Deputy DGFT	DGFT
4	Shri Pradyumna Sahu, FTDO	DGFT

Case No.:13/16/81-ALC2/2011		Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
1	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DIT. Hence NC decided to send a reminder to DIT. The case stand deferred to 24.03.2015.				

2	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION	Meet No/Date:15/81-	Status:
---	-----------------------------------	----------------------	---------------------	----------------

		ELECTRONICS LTD.	ALC2/2014 30.12.2014	Rejected
HQ :01/81/050/00078/AM13/	File	RLA :05/24/040/00012/AM13/	File	Lic.No/Date:0510323036 24.04.2012
Decision : NC noted that firm has not replied to D/L dated 09.06.2014, reminder dated 31.10.14 and final reminder dated 15.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				

3	Case No.:2/12/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00403/AM15/	File RLA :02/24/040/00012/AM13/	File Lic.No/Date:0210176895 25.04.2012	Defer Date: 24.03.2015
	Decision : NC observed that the reply of the firm has been sent to DIPP. The case stand deferred to 24.03.2015.			

Case No.:6/16/81-ALC2/2012		Party Name:CROMPTON GREAVES LIMITED,		Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00313/AM13/	File	RLA :03/94/040/00129/AM13/	File	Lic.No/Date:0310709777 20.09.2012	Defer Date: 24.03.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(35)/2012/TSW(B) 245 dated 10.12.2014 as under:- Working out calculation for imported raw material has not been given as per Sl. No.11 of SDL. It appears that the gross quantity especially for import item no. 3& 4 have been given without indicating wastages involved in the process. The firm has also not given end use of import item no. 19, 21, 22 and 26 in the manufacturing process of the Export Product. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.					

5	Case ALC2/2012	No.: 1/22/81-	Party HEAVY LIMITED	Name: BHARAT ELECTRICALS	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00398/AM13/	File	RLA :11/24/040/00020/AM13/	File	Lic.No/Date:1110027311 27.11.2012		Defer Date: 24.03.2015
Decision: NC noted the contents of DHI U.O. No. 3(1)/2013-TSW(B)/23(56) dated 2.2.2015 and NC decided to obtain a copy of DHI's earlier U.O. No. 3(1)/2013/TSE(B)/23 dated 01.02.2013. The case stand deferred to 24.03.2015.							

6	Case ALC2/2012	No.: 7/25/81-	Party INDIA LTD.,	Name: GRAVITA	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00458/AM13/	File	RLA :13/24/040/00047/AM13/	File	Lic.No/Date:1310041928 18.01.2013		Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.							

7	Case ALC2/2012	No.: 23/25/81-	Party INDUSTRIES (INDIA) PVT. LTD.	Name: MC COM	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00474/AM13/	File	RLA :03/95/040/00818/AM13/	File	Lic.No/Date:0310721688 22.01.2013		Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.							

8	Case ALC2/2013	No.: 34/24/81-	Party INDUSTRIES LTD.	Name: PILOT	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00422/AM14/	File	RLA :05/24/040/00474/AM13/	File	Lic.No/Date:0510351299 11.04.2013		Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.							

9	Case No.:5/5/81-ALC2/2013	Party INSULATIONS	Name: PEARL PVT.	Meet ALC2/2014	No/Date: 15/81-	Status: Deferred
---	-------------------------------------	-----------------------------	----------------------------	--------------------------	------------------------	-----------------------------------

		LIMITED	30.12.2014	
HQ :01/81/050/00107/AM14/	File	RLA :07/24/040/00534/AM13/	File	Lic.No/Date:0710094882 17.04.2013
				Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.				

	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
10	HQ :01/81/050/00115/AM14/	File	RLA :05/24/040/00030/AM14/	File
			Lic.No/Date:0510353167 03.05.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.				

	Case No.:14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
11	HQ :01/81/050/00116/AM14/	File	RLA :05/23/040/00062/AM14/	File
			Lic.No/Date:0510355876 31.05.2013	Defer Date: 24.03.2015
Decision : NC observed that CLA vide letter No.05/23/040/62/AM14/ZALC-1 dated 17.04.2014 informed that this AA was issued on repeat basis. However, NC noted that the file no. earmarked for another AA No. 0510347195 dated 22.02.2013. NC, therefore decided to issue a letter to CLA seeking clarification on this. The reply of the CLA is still awaited & NC decided to send a reminder to CLA to expedite the reply. The case stand deferred to 24.03.2015.				

	Case No.:37/3/81-ALC2/2014	Party Name:RADIAL INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
12	HQ :01/81/050/00134/AM15/	File	RLA :07/24/040/00541/AM13/	File
			Lic.No/Date:0710095951 17.06.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DIT. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DIT to expedite the reply. The case stand deferred to 24.03.2015.				

13	Case No.:2/3/81-ALC2/2014	Party Name:BELGIUM ALUMINIUM AND GLASS	Meet No/Date:15/81-ALC2/2014	Status: Rejected
----	----------------------------------	--	------------------------------	-------------------------

		INDUSTRIES PVT.LTD	30.12.2014	
HQ :01/81/050/00099/AM15/	File	RLA :03/94/040/00225/AM14/	File	Lic.No/Date:0310741017 10.07.2013
Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 15.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				

	Case No.: 38/6/81-ALC2/2014	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
14	HQ File :01/81/050/00192/AM15/	RLA File :03/95/040/00835/AM13/	Lic.No/Date:0310741710 16.07.2013	Defer Date: 24.03.2015
Decision : NC observed that the case was under examination at MSME. NC also observed that the case does not pertain to MSME. Hence NC decided to send the application of the firm to MOS for examination. The case stand deferred to 24.03.2015.				

	Case No.: 31/15/81-ALC2/2013	Party Name: DIANA METALS	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
15	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.				

	Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
16	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.				

Case No.:29/3/81-ALC2/2014	Party Name:LEONI CABLE SOLUTIONS (INDIA) PVT.LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
-----------------------------------	---	--	-------------------------

HQ :01/81/050/00126/AM15/	File	RLA :31/83/040/00080/AM14/	File	Lic.No/Date:3110060000 22.08.2013	Defer Date: 24.03.2015
Decision : NC observed that the reply of the firm has been sent to DIPP. The case stand deferred to 24.03.2015.					

Case ALC2/2013	No.: 58/15/81-	Party ELECTRONICS LTD	Name: SALZER	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Approved
HQ :01/81/050/00273/AM14/	File	RLA :32/24/040/00007/AM14/	File	Lic.No/Date:3210066905 05.09.2013		
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2013-TSW(B)/2 dated 5.9.2014 as under:-						
18						
1. Import item no. 1 (Thermal Protector) may be allowed on net to net basis as per condition of GN-4 for engineering products. 2. Import items no.2 (Electrical grade Insulating paper)maybe allowed @ 1.03 kg./kg. content in the export product.						
RA may take suitable consequential action accordingly						

Case ALC2/2014	No.: 27/6/81-	Party PROJECT INDIA PVT LTD	Name: TECHNOMAK	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
HQ :01/81/050/00181/AM15/	File	RLA :04/24/040/00133/AM14/	File	Lic.No/Date:0410149963 18.09.2013	Defer Date: 24.03.2015	
Decision : NC observed that the firm has not furnished the requisite information as sought vide e-mail dated 03.02.2015. NC decided to send a reminder to the firm to expedite reply. The case stand deferred to 24.03.2015.						
19						

Case ALC2/2013	No.: 24/24/81-	Party (INDIA) LTD.	Name: MET TRADE	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
HQ :01/81/050/00412/AM14/	File	RLA :05/24/040/00244/AM14/	File	Lic.No/Date:0510369439 25.10.2013	Defer Date: 24.03.2015	
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.						
20						

21	Case ALC2/2013	No.: 43/24/81-	Party INDUSTRIES LTD.	Name: MAN (INDIA)	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00431/AM14/	File	RLA :03/95/040/00597/AM14/	File	Lic.No/Date:0310755802 28.10.2013		Defer Date: 24.03.2015
Decision : NC observed that the firm has yet to produce a certificate from DG, Hydrocarbon stating that the item covered under the subject authorization for the IOCL project. The case stand deferred to 24.03.2015.							

22	Case ALC2/2014	No.: 17/3/81-	Party TECHNOFORGE LTD.	Name: KALYANI	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Approved
	HQ :01/81/050/00114/AM15/	File	RLA :31/83/040/00148/AM14/	File	Lic.No/Date:3110061030 07.11.2013		
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(152)/2014-TSW(B)/238 dated 10.12.2014 as under:-							
Export Product: Gear Reverse Idler (Part no. 334610K010)-88890 Nos. Total net weight – 100445.70 kg.							
Import Item: Alloy Steel Bars- 112499.2 kg. with 12% wastage.							
RA may take suitable consequential action accordingly.							

23	Case ALC2/2013	No.: 45/24/81-	Party INDIA (P) LTD.	Name: BARTEC	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00433/AM14/	File	RLA :05/23/040/00309/AM14/	File	Lic.No/Date:0510370995 13.11.2013		Defer Date: 24.03.2015
Decision : NC observed that the firm has yet to produce a certificate from DG, Hydrocarbon stating that the item covered under the subject authorization for the IOCL project. The case stand deferred to 24.03.2015.							

24	Case ALC2/2013	No.: 70/24/81-	Party VAE VKN INDIA P. LTD.(FORMERLY	Name: VOESTALPINE	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
----	--------------------------	-----------------------	---	--------------------------	--	------------------------	-----------------------------------

HQ :01/81/050/00458/AM14/	File	RLA :05/24/040/00296/AM14/	File	Lic.No/Date:0510371077 14.11.2013	Defer Date: 24.03.2015
Decision : NC noted that DHI deficiency letter was issued to the firm on 15.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.					

25	Case ALC2/2013	No.: 73/24/81-	Party Name:MOTHERSON SUMI SYSTEMS LTD.,		Meet No/Date:15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00461/AM14/	File	RLA :05/24/040/00295/AM14/	File	Lic.No/Date:0510371064 14.11.2013	Defer Date: 24.03.2015
Decision : NC noted that reply of the firm has been sent to C&PC on 31.10.2014. NC decided to send a reminder to C&PC to expedite the reply. The case stands deferred to 24.03.2015.						

26	Case ALC2/2013	No.: 60/24/81-	Party Name:MILEEN ENGINEERS		Meet No/Date:15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00448/AM14/	File	RLA :03/95/040/00656/AM14/	File	Lic.No/Date:0310758104 18.11.2013	Defer Date: 24.03.2015
Decision : NC observed that DHI vide U.No. 3(42)/0310/MI/2014/TSW(B)/23 dated 9.1.2015 has stated that the reply submitted by the firm vide their letter dated 22.07.2014 pertains to some other authorization (AA No. 0310745599). DHI requested to get information from the firm as called for vide their U.O. of even number dated 16.07.2014. NC is therefore, decided to send a reminder to the firm to expedite the relevant information as sought by DHI. The case stands deferred to 24.03.2015.						

27	Case ALC2/2013	No.: 9/24/81-	Party Name:VINDHYA TELELINKS LTD.,		Meet No/Date:15/81- ALC2/2014 30.12.2014	Status: Rejected
----	--------------------------	----------------------	---------------------------------------	--	--	----------------------------

HQ :01/81/050/00397/AM14/	File	RLA :11/24/040/00001/AM14/	File	Lic.No/Date:1110027781 21.11.2013	
------------------------------	------	-------------------------------	------	--------------------------------------	--

Decision : NC noted that firm has not replied to D/L dated 19.05.2015, reminder dated 9.9.2014 and final reminder dated 15.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

Case No.:32/24/81-ALC2/2013	Party Name: WILLIAMS CONTROLS INDIA PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00420/AM14/	File RLA :31/82/040/00186/AM14/	File Lic.No/Date: 3110061138 22.11.2013	Defer Date: 24.03.2015

Decision : NC observed that the case is under examination at DIT. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DIT to expedite the reply. The case stand deferred to 24.03.2015.

Case No.:26/3/81-ALC2/2014	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
HQ :01/81/050/00123/AM15/	File RLA :03/94/040/00737/AM14/	File Lic.No/Date: 0310759039 25.11.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/29 dated 10.02.2015 as under:-

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No 1 & 2.
2. Quantity of import items at Sl. No.1 may be allowed as 1.252 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap as claimed by the firm.
3. Quantity of import item as Sl. No.2 may be allowed as 1.01 Kgs./Kg. content in the export item as claimed by the firm.

RA may take suitable consequential action accordingly

Case No.:16/24/81-ALC2/2013	Party Name: AERON COMPOSITE PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00404/AM14/	File RLA :08/24/040/00364/AM14/	File Lic.No/Date: 0810126642 26.11.2013	Defer Date: 24.03.2015

Decision : NC observed that the firm's reply regarding PE/DE is still awaited. NC has decided to

send a reminder to the firm through email to expedite the reply. The case stand deferred to 24.03.2015.

Case ALC2/2014	No.: 28/3/81-	Party Name: TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00125/AM15/	File	RLA :02/24/040/00138/AM14/	File	Lic.No/Date: 0210196856 26.11.2013
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. U.O. No. 3(85)/2014/TSW (B) 82 dated 30.1.2015 as under:- The firm has not given justification for input quantity against each item of export product. Only few export items has been indicated in the table enclosed with the reply and their description & quantity are also not matching with the details given in the authorization. The firm may therefore be requested again to furnish information as per sl. No. 4,5,8 & 11 of SDL for each export product separately covering all export products. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.				

Case ALC2/2014	No.: 35/3/81-	Party Name: TANISHKA INTERNATIONAL,	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Approved
HQ :01/81/050/00132/AM15/	File	RLA :03/95/040/00548/AM14/	File	Lic.No/Date: 0310759186 26.11.2013
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(91)/14-ME dated 04.08.2014 as under:- Taking cue from C-585 and considering 2% wastage for making brass from its alloying elements, the wastage may be fixed as follows:- Import of Sno 1 and 2 may be allowed as 571.2 MT and 142.8 MT inclusive of 5% wastage. RA may take suitable consequential action accordingly.				

33	Case ALC2/2013	No.: 6/24/81-	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00394/AM14/	File	RLA :04/24/040/00192/AM14/	File Lic.No/Date:0410152322 27.11.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DOT. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DOT to expedite the reply. The case stand deferred to 24.03.2015.					

34	Case ALC2/2013	No.: 7/24/81-	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00395/AM14/	File	RLA :04/24/040/00193/AM14/	File Lic.No/Date:0410152323 27.11.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DOT. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DOT to expedite the reply. The case stand deferred to 24.03.2015.					

35	Case ALC2/2013	No.: 54/24/81-	Party Name: GRAVITA INDIA LTD.,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00442/AM14/	File	RLA :13/24/040/00037/AM14/	File Lic.No/Date:1310045247 03.12.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.					

36	Case ALC2/2013	No.: 21/24/81-	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00409/AM14/	File	RLA :10/24/040/00043/AM14/	File Lic.No/Date:1010055822 04.12.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at C&PC. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to C&PC to expedite the reply. The case stand deferred to 24.03.2015.					

			24.03.2015
Decision : NC noted that the reply of the firm dated 30.12.2014 has been sent to DHI vide ID No.1/81/50/407/AM-14/DES.II/221 dated 6.1.2015. The case is under observation of DHI. The case stand deferred to 24.03.2015.			

41	Case No.:18/24/81-ALC2/2013	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00406/AM14/	RLA File :02/24/040/00125/AM14/	Lic.No/Date:0210198164 26.12.2013	Defer Date: 24.03.2015
Decision : NC observed that a reminder vide email dated 31.10.2014 was issued to RA Kolkata for expediting the reply. However, the reply is still awaited from RA, Kolkata. NC decided to send a reminder to RA, Kolkata to expedite the reply. The case stand deferred to 24.03.2015.				

42	Case No.:66/24/81-ALC2/2013	Party Name:KOTSONS PVT.LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00454/AM14/	RLA File :06/24/040/00032/AM14/	Lic.No/Date:0610035619 26.12.2013	
Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 26.11.2014 and final reminder dated 15.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				

43	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.				

44	Case No.:83/24/81-ALC2/2013	Party Name:WAGO LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00471/AM14/	RLA File :05/24/040/00360/AM14/	Lic.No/Date:0510375074 01.01.2014	Defer Date: 24.03.2015

Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.

45	Case ALC2/2014	No.: 38/3/81-	Party POWER SWITCHGEAR	Name: EXCEL	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Withdrawn
	HQ :01/81/050/00135/AM15/	File	RLA :04/24/040/00216/AM14/	File	Lic.No/Date:0410153792 01.01.2014		
Decision : NC observed that the case was approved in Meeting No. 12/81 dated 12.11.2014. Hence, NC decided to withdraw the case.							

46	Case ALC2/2013	No.: 22/24/81-	Party METALS & TUBES LIMITED	Name: RATNAMANI	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00410/AM14/	File	RLA :08/24/040/00425/AM14/	File	Lic.No/Date:0810127694 03.01.2014		Defer Date: 24.03.2015
Decision : NC observed that the reply of the firm regarding physical export/deemed export is awaited. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 24.03.2015.							

47	Case ALC2/2013	No.: 87/24/81-	Party AUTOMOTIVE SYSTEMS PVT. LTD.	Name: DELPHI	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Approved
	HQ :01/81/050/00475/AM14/	File	RLA :05/23/040/00393/AM14/	File	Lic.No/Date:0510375673 08.01.2014		
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)/2014/TSW(B) dated 18.07.2014 as under:-							
1. Word "for radiators" may be added in the description of export product. 2. Total net weight of export product may be indicated as 233800 kg in addition to quantity in numbers. 3. Quantity of import item (Aluminum Strip in Coil) may be allowed as 234600 kg including 2% wastage.							
RA may take suitable consequential action accordingly.							

48	Case No.:11/3/81-ALC2/2014	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00108/AM15/	RLA File :03/94/040/00526/AM14/	Lic.No/Date: 0310766733 17.01.2014	
	Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 15.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

49	Case No.:74/24/81-ALC2/2013	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00462/AM14/	RLA File :07/24/040/00380/AM14/	Lic.No/Date: 0710101868 03.02.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(69)/2014-TSW(B)/72 dated 06.02.2015 on repeat basis as per comments in Advance authorization No. 0710090494 dated 30.08.2012. Therefore, NC decided to ratify the case. RA may take suitable consequential action accordingly.			

50	Case No.:84/24/81-ALC2/2013	Party Name: TATA BP SOLAR INDIA LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date: 0710101901 04.02.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.			

51	Case No.:85/24/81-ALC2/2013	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date: 0710102050 07.02.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.			

52	Case No.:31/3/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00128/AM15/	RLA File :04/24/040/00249/AM14/	Lic.No/Date:0410155409 20.02.2014	Defer Date: 24.03.2015
Decision : NC observed that reply of the firm regarding PE/DE is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 24.03.2015.				

53	Case No.:29/6/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00183/AM15/	RLA File :07/24/040/00358/AM14/	Lic.No/Date:0710102261 20.02.2014	Defer Date: 24.03.2015
Decision : NC observed that reply of the firm regarding PE/DE is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 24.03.2015.				

54	Case No.:7/3/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00104/AM15/	RLA File :02/24/040/00207/AM14/	Lic.No/Date:0210200692 03.03.2014	
Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 15.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				

55	Case No.:8/3/81-ALC2/2014	Party Name:NEOSTAR STEEL TUBES PVT.LTD.,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00105/AM15/	RLA File :04/24/040/00270/AM14/	Lic.No/Date:0410155954 06.03.2014	
Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 15.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty &				

applicable interest for EODC.

56	Case No.:16/3/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00113/AM15/	RLA File :31/83/040/00167/AM14/	Lic.No/Date:3110063001 07.03.2014	Defer Date: 24.03.2015
Decision : NC observed that the reply of the firm has been sent to MSME on 12.01.2015 for examination. The case stand deferred to 24.03.2015.				

57	Case No.:14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.				

58	Case No.:9/3/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00106/AM15/	RLA File :03/95/040/01013/AM14/	Lic.No/Date:0310774805 18.03.2014	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.				

59	Case No.:20/3/81-ALC2/2014	Party Name:GUJARAT COPPER ALLOYS LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00117/AM15/	RLA File :03/94/040/01116/AM14/	Lic.No/Date:0310775177 20.03.2014	
Decision : NC noted that firm has not replied to D/L dated 12.08.2014 wherein the firm was asked to reply the following information:				

"Difference in export item at Sl. No. 2 namely, "Copper Rods" and import item at Sl. No. 2 (Continuous Cast Copper Wire Rods) supported by manufacturing operations involved." Since no reply has been received from firm providing above information despite letter dated 12.08.2014 followed by reminder on 24.10.2014 and Final reminder dated 16.12.2014, the committee decided to reject the case with direction to firm to pay applicable custom duty with interest for EODC Copy of application. RA may take necessary consequential action accordingly.

60	Case No.:13/3/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00110/AM15/	RLA File :04/24/040/00295/AM14/	Lic.No/Date:0410156493 24.03.2014	Defer Date: 24.03.2015
	Decision : NC observed that reply of the RA, Chennai regarding surrender of above mentioned AA by the firm, is still awaited. NC decided to send a reminder to the RA, Chennai to expedite the reply. The case stand deferred to 24.03.2015.			

61	Case No.:34/3/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00131/AM15/	RLA File :32/21/040/00217/AM14/	Lic.No/Date:3210074543 27.03.2014	Defer Date: 24.03.2015
	Decision : NC observed that reply of the RA, Coimbatore regarding surrender of above mentioned AA by the firm and non utilization certificate from Chennai Air Customs are still awaited. NC also observed that the firm has not yet produce the non-utilization certificate. NC decided to send a reminder to the RA, Coimbatore and also to the firm to expedite their reply. The case stand deferred to 24.03.2015.			

62	Case No.:12/3/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00109/AM15/	RLA File :31/83/040/00241/AM14/	Lic.No/Date:3110063315 28.03.2014	
	Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 16.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

63	Case No.:9/6/81-ALC2/2014	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00163/AM15/	RLA File :13/24/040/00060/AM14/	Lic.No/Date:1310046636 03.04.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(115)/2014-ME dated 16.12.2014 as under:- As per the reply received and taking cue from SION C-312, norms may be fixed as follows- Import may be allowed, as applied, inclusive of 5% wastage. RA may take suitable consequential action accordingly.			

64	Case No.:10/6/81-ALC2/2014	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00164/AM15/	RLA File :13/24/040/00059/AM14/	Lic.No/Date:1310046635 03.04.2014	
	Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 16.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

65	Case No.:20/6/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at MoEF. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MoEF to expedite the reply. The case stand deferred to 24.03.2015.			

66	Case No.:1/6/81-ALC2/2014	Party Name: JINDAL (INDIA) LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00155/AM15/	RLA File :02/24/040/00206/AM14/	Lic.No/Date:0210202770 25.04.2014	Defer Date: 24.03.2015
	Decision : NC observed that production of certificate by the firm from a duly authorized officer of			

the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, is still awaited from the firm. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 24.03.2015.

67	Case No.: 32/6/81-ALC2/2014	Party Name: REGEN POWERTECH PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
	HQ File :01/81/050/00186/AM15/	RLA File :04/24/040/00010/AM15/	Lic.No/Date: 0410157506 30.04.2014	
	Decision : As per DHI vide U.O. No. 3(98)/WT/R.Power/2014/TSW(B)/57 dated 30.01.2015, NC decided to ratify the Advance authorization on repeat basis as per comments in Advance authorization No. 0410157763 dated 08.05.2014. RA may take suitable consequential action accordingly.			

68	Case No.: 5/6/81-ALC2/2014	Party Name: ALSTONE INTERNATIONAL	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00159/AM15/	RLA File :05/23/040/00021/AM15/	Lic.No/Date: 0510385548 02.05.2014	
	Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 16.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

69	Case No.: 14/6/81-ALC2/2014	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00168/AM15/	RLA File :05/23/040/00311/AM12/	Lic.No/Date: 0510385709 05.05.2014	
	Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 16.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

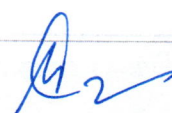
70	Case No.: 15/6/81-ALC2/2014	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00169/AM15/	RLA File :05/23/040/00445/AM13/	Lic.No/Date: 0510385708 05.05.2014	
	Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014			

and final reminder dated 16.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

71	Case No.:2/6/81-ALC2/2014	Party Name: C & S ELECTRIC LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ :01/81/050/00156/AM15/	File RLA :05/23/040/00038/AM15/	File Lic.No/Date:0510385804 06.05.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(67)/2013/TSW(B) dated 14.07.2014 as under:- 1. Total net weight of export product may be indicated in the authorization as 78902 Kg. in addition to quantity in meters. 2. Quantity of import item may be allowed as applied for (55178 kg.) including 1% wastage. The firm has confirmed that the above AA has obtained for physical export. RA may take suitable consequential action accordingly.			

72	Case No.:9/15/81-ALC2/2014	Party Name:ALEXIA PANELS	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00466/AM15/	File RLA :61/24/040/00002/AM15/	File Lic.No/Date:6110001181 06.05.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case pertains to DIPP, as such a copy of the application has been sent to DIPP for their examination. The case stand deferred to 24.03.2015.			

73	Case No.:3/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ :01/81/050/00157/AM15/	File RLA :05/23/040/00005/AM15/	File Lic.No/Date:0510386027 08.05.2014	
	Decision : NC noted that firm has not replied to D/L dated 12.08.2014, reminder dated 24.10.2014 and final reminder dated 16.12.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			



74	Case No.:4/6/81-ALC2/2014	Party Name:AVON TUBETECH PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00158/AM15/	RLA File :05/23/040/00051/AM15/	Lic.No/Date:0510386029 08.05.2014	Defer Date: 24.03.2015
Decision :NC noted that the reply of the firm received on 09.02.2015 has been sent to DIPP for their examination. The case stand deferred to 24.03.2015.				

75	Case No.:16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 24.03.2015
Decision :NC observed that reply of the firm is not available in DIPP. NC decided to send a copy of the reply of the firm to DIPP for examination. The case stand deferred to 24.03.2015.				

76	Case No.:33/6/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00187/AM15/	RLA File :04/24/040/00020/AM15/	Lic.No/Date:0410157763 08.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(98)/WT/R.Power/2014/TSW(B)/48 dated 20.01.2015 as under:-				
1. Import items at Sl. No. 1,17,40, 42 & 43 are raw materials may be allowed on net to net basis as the firm has not claimed any wastage on these raw materials. 2. Import items listed from 51 to 81 are HR Steel Plates. The firm has not submitted any calculation in support of their quantity applied for. However, based on available information these items may be allowed @1.05 kg/kg. content in the export product taking clue from SION C-1647. 3. Rest of the import items up-to Sl. No. 86 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.				
The firm has confirmed that the above AA has obtained for physical export. RA may take suitable consequential action accordingly.				

77	Case No.:12/6/81-ALC2/2014	Party Name:KUMAR INDUSTRIES	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Approved
----	----------------------------	-----------------------------	--	------------------

HQ :01/81/050/00166/AM15/	File	RLA :05/23/040/00061/AM15/	File	Lic.No/Date:0510386576 15.05.2014	
------------------------------	------	-------------------------------	------	--------------------------------------	--

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/154 dated 09.07.2014 as under:-

Advance authorization may be ratified on repeat basis as under:

4. Words “ containing 196500 Kgs of Stainless Steel” may be suffixed with the description of export product.
5. Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216150 Kgs. inclusive of a wastage of 10%. RA may take suitable consequential action accordingly.

Case No.:34/6/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00188/AM15/	File	RLA :31/82/040/00262/AM14/	File
78	Lic.No/Date:3110063984 16.05.2014	Defer Date: 24.03.2015	

Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.

Case No.:35/6/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00189/AM15/	File	RLA :31/82/040/00015/AM15/	File
79	Lic.No/Date:3110063985 16.05.2014	Defer Date: 24.03.2015	

Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.

Case No.:6/6/81-ALC2/2014	Party Name:SURAJ LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00160/AM15/	File	RLA :08/24/040/00087/AM15/	File
80	Lic.No/Date:0810131446 19.05.2014	Defer Date: 24.03.2015	

Decision : NC observed that the firm's reply has been sent to DIPP for their examination. The case stand deferred to 24.03.2015.

81	Case No.: 3/9/81-ALC2/2014	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date: 3410040390 23.07.2014	Defer Date: 24.03.2015
Decision : NC noted that hard copy of the application of the firm has not yet been received from the RA office. NC decided to send a reminder to RA, Vadodara to send two hard copies of the application at the earliest. The case stand deferred to 24.03.2015.				

82	Case No.: 6/15/81-ALC2/2014	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00463/AM15/	RLA File :34/24/040/00087/AM15/	Lic.No/Date: 3410040397 23.07.2014	Defer Date: 24.03.2015
Decision : NC observed that DIPP vide their U.O. No.12/169/2014-TSW/82 dated 8.1.2015 have asked following information from the firm:-				
1. Information in respect of Sl. No. 5& 11 of Standard Deficiency Format. 2. Specific use of import item at Sl. No. 4 in the export product and basis for its quantity.				
The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 10.03.2015. The case stand deferred to 24.03.2015.				

83	Case No.: 4/12/81-ALC2/2014	Party Name: JINDAL (INDIA) LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00405/AM15/	RLA File :02/24/040/00036/AM15/	Lic.No/Date: 0210204629 25.07.2014	Defer Date: 24.03.2015
Decision : NC noted that DIPP deficiency letter was issued to the firm on 16.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or				

Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

84	Case No.: 4/15/81-ALC2/2014	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00461/AM15/	RLA File :03/94/040/00187/AM14/	Lic.No/Date: 0310787707 06.08.2014	Defer Date: 24.03.2015
Decision : NC observed that the application was earlier sent to DIPP. Since the case pertains to MoS, NC decided to send the application to MoS for examination. The case stand deferred to 24.03.2015.				

	Case No.: 7/15/81-ALC2/2014	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00464/AM15/	RLA File :13/24/040/00017/AM15/	Lic.No/Date: 1310047552 06.08.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/85 dated 8/1/2015 as under:-				
85	1. Net weight of export products at Sl.No.1 to 5 may be specified as 89.25 MT, 67.35 MT, 52.96 MT, 18.25 MT & 20.81 Kgs. Respectively. 2. Quantities of import items at Sl. No. 1,3,5,7 & 9 viz. Aluminium Ingots may be allowed as applied for. 3. Quantities of import items No.2,4,6 &8 viz. XLPE Compound may be allowed as applied for. RA may take suitable consequential action accordingly.			

86	Case No.: 38/15/81-ALC2/2014	Party Name: KSH INTERNATIONAL PVT.LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
----	-------------------------------------	---	---	-----------------------

HQ :01/81/050/00495/AM15/	File	RLA :03/94/040/00326/AM15/	File	Lic.No/Date:0310787701 06.08.2014	
Decision : NC noted that RA, Mumbai vide letter No. 03/94/040/00326/AM15/78 dated 06.08.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP (Vol. I). Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.					

Case ALC2/2014	No.:11/12/81-	Party INDUSTRIES LTD.	Name:MAN (INDIA)	Meet ALC2/2014 30.12.2014	No/Date:15/81-	Status: Deferred
HQ :01/81/050/00412/AM15/	File	RLA :03/95/040/00233/AM15/	File	Lic.No/Date:0310788157 20.08.2014	Defer Date: 24.03.2015	
87	Decision : NC noted that DIPP deficiency letter was issued to the firm on 16.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.					

Case ALC2/2014	No.:5/15/81-	Party Name:MAHARASHTRA SEAMLESS LTD	Meet ALC2/2014 30.12.2014	No/Date:15/81-	Status: Deferred
HQ :01/81/050/00462/AM15/	File	RLA :05/24/040/00031/AM15/	File	Lic.No/Date:0510390640 21.08.2014	Defer Date: 24.03.2015
88	Decision : NC observed that DIPP vide its U.O. No. 12/169/2014-TSW/88 dated 08/01/2015 has asked for the following information from the firm:- 1. Justification for import of "Alloy Steel Billets" for manufacture and export of "Carbon Steel Pipes". 2. 3LPE Coating thickness in the export items at Sl. No. 1 & 2. 3. Information in respect of Sl. No.5 & 11 of Standard Deficiency Format-export product wise. NC decided to send the DL to the firm to expedite the reply. The case stands deferred to 24.03.2015.				

89	Case No.:9/12/81-ALC2/2014	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00410/AM15/	RLA File :03/95/040/00456/AM15/	Lic.No/Date:0310788619 02.09.2014	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.				

90	Case No.:6/12/81-ALC2/2014	Party Name:RADIANT WIRING SYSTEMS PVT LTD	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00407/AM15/	RLA File :09/24/040/00281/AM15/	Lic.No/Date:0910060913 04.09.2014	Defer Date: 24.03.2015
Decision : NC noted that DIPP deficiency letter was issued to the firm on 16.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.				

91	Case No.:3/15/81-ALC2/2014	Party Name:SHARP WIRE INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00460/AM15/	RLA File :04/24/040/00149/AM15/	Lic.No/Date:0410159375 11.09.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/91 dated 08/01/2015 as under:-				
Taking clue from SION C-1172, Advance Authorization may be ratified as under:				
1. Quantity of import item at Sl. No. 1 may be allowed as 10530 Kgs. As 1.08 Kgs./Kg. content in the export item.				
2. Quantity of import item at Sl. No. 2 may be allowed as 5512.5 Kgs. As 1.05 Kgs./Kg. content in the export item.				
RA may take suitable consequential action accordingly.				

92	Case ALC2/2014	No.: 14/15/81-	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Deferred
	HQ :01/81/050/00471/AM15/	File	RLA :07/24/040/00205/AM15/	File	Lic.No/Date:0710106660 15.09.2014	Defer Date: 24.03.2015
Decision : NC observed that DIT has sent a deficiency letter to the firm on 19.12.2014. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 24.03.2015.						

Case ALC2/2014	No.: 43/15/81-	Party Name: AMARTARA PVT. LTD.	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Approved
HQ :01/81/050/00500/AM15/	File	RLA :03/94/040/00566/AM15/	File	Lic.No/Date:0310789276 16.09.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M.. No. 46011/92/2008-PC.II dated 12.01.2015 as under:-					
93	Item to be Exported				Quantity
	Cold form Blister Film Slitted (Laminate Consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 115 mm to 250 mm, GSM of Laminate 240 GM +/- 10%)				1 Kg
	Raw-material recommended to be Imported				Quantity
	Cold form Blister Film in Jumbo Rolls (Laminate Consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 600 mm to 1000 mm, GSM of Laminate 240 GM +/- 10%)				1 Kg
RA may take suitable consequential action accordingly.					

94	Case ALC2/2014	No.: 14/12/81-	Party Name: AVDHOT ENGINEERS (PROP. VASUDEO YERAVDEKAR)	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Approved
	HQ :01/81/050/00415/AM15/	File	RLA :31/83/040/00143/AM15/	File	Lic.No/Date:3110064889 17.09.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(173)/14-ME dated 08.12.2014 as under:-						
Import of zinc may be allowed as 75291.3.6 kg inclusive of 2% wastage.						

RA may take suitable consequential action accordingly.

Case No.:12/12/81-ALC2/2014	Party Name:RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ File :01/81/050/00413/AM15/	RLA File :03/95/040/00437/AM15/	Lic.No/Date:0310789472 19.09.2014	Defer Date: 24.03.2015
95 Decision : NC noted that DIPP deficiency letter was issued to the firm on 16.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.			

Case No.:34/15/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ File :01/81/050/00491/AM15/	RLA File :03/94/040/00517/AM15/	Lic.No/Date:0310789616 24.09.2014	Defer Date: 24.03.2015
96 Decision : NC observed that DIPP vide U.O. No.12/169/2014-TSW/96 dated 08 /01/2015 has asked for the following information from the firm:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form NC decided to the send the DL to the firm to expedite the reply. The case stands deferred to 24.03.2015.			

97	Case ALC2/2014	No.: 5/12/81-	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Approved
	HQ :01/81/050/00406/AM15/	File	RLA :04/24/040/00153/AM15/	File Lic.No/Date:0410159486 25.09.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/169/2014-TSW/97 dated 10/02/2015 as under:- 1. Words "namely Aluminium Roof Sheet, Aluminium Flashing, Translucent Flashing, Rolling Shutters, Galvanized Steel Doors etc. for Urea Bulk Storage" may be suffixed with the description of export item. 2. Net Weight of export items may be modified as 471541 Kgs. 3. Words "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 to 10. 3. Quantities of import items at Sl. No. 1 to 10 may be allowed on net to net basis with accountability clause as claimed by the firm. RA may take suitable consequential action accordingly.				

98	Case ALC2/2014	No.: 8/12/81-	Party Name: GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00409/AM15/	File	RLA :08/24/040/00234/AM15/	File Lic.No/Date:0810133450 25.09.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.				

99	Case ALC2/2014	No.: 48/15/81-	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00505/AM15/	File	RLA :03/94/040/00268/AM15/	File Lic.No/Date:0310789692 26.09.2014	Defer Date: 24.03.2015
	Decision : NC observed that DHI vide U.O. No. 3(181)/2014/TSW(B)/21 dated 07.01.2015 has asked the firm to furnish the following information:- 1. Copy of advance authorization. 2. Information as per Sl.No. 4,5,8 & 11 of SDL. 3. End use of import item no. 9, 12, 13, 28 to 39 in the manufacturing process.				

The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stand deferred to 24.03.2015.

100	Case No.: 62/15/81-ALC2/2014	Party Name: RUBY MICA COMPANY LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00519/AM15/	RLA File :02/24/040/00130/AM15/	Lic.No/Date: 0210205033 26.09.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at DIPP. The case stand deferred to 24.03.2015.			

101	Case No.: 46/15/81-ALC2/2014	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00503/AM15/	RLA File :03/94/040/00378/AM15/	Lic.No/Date: 0310789833 30.09.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.			

102	Case No.: 18/15/81-ALC2/2014	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00475/AM15/	RLA File :31/83/040/00152/AM15/	Lic.No/Date: 3110064941 01.10.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case pertains to DHI. Hence NC decided to transfer the application to DHI for examination. The case stand deferred to 24.03.2015.			

103	Case No.: 35/15/81-ALC2/2014	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00492/AM15/	RLA File :03/94/040/00564/AM14/	Lic.No/Date: 0310789984 07.10.2014	Defer Date:

			24.03.2015
Decision : NC observed that the case pertains to MoS. Hence NC decided to transfer the application to MoS for examination. The case stand deferred to 24.03.2015.			

104	Case No.: 39/15/81-ALC2/2014	Party Name: STAR EXPORTS	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
	HQ File :01/81/050/00496/AM15/	RLA File :03/95/040/00566/AM15/	Lic.No/Date: 0310789945 07.10.2014	
	Decision : NC noted that RA, Mumbai vide letter No. 03/95/040/566/AM15/77 dated 07.10.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

105	Case No.: 42/15/81-ALC2/2014	Party Name: STAR EXPORTS	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
	HQ File :01/81/050/00499/AM15/	RLA File :03/95/040/00553/AM15/	Lic.No/Date: 0310789944 07.10.2014	
	Decision : NC noted that RA, Mumbai vide letter No. 03/95/040/553/AM15/77 dated 07.10.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

106	Case No.: 19/15/81-ALC2/2014	Party Name: SMART CARD IT SOLUTIONS LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00476/AM15/	RLA File :31/83/040/00161/AM15/	Lic.No/Date: 3110064950 08.10.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case sent to DIPP. But, NC observed that the case pertains to DIT. Hence NC decided to transfer the application to DIT for examination. The case stand deferred to 24.03.2015.			

107	Case No.: 20/15/81-ALC2/2014	Party Name: SMART CARD IT SOLUTIONS LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date: 3110064957 09.10.2014	Defer Date: 24.03.2015

Decision : NC observed that the case sent to DIPP. But, NC observed that the case pertains to DIT. Hence NC decided to transfer the application to DIT for examination. The case stand deferred to 24.03.2015.

108	Case No.: 36/15/81-ALC2/2014	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00493/AM15/	RLA File :03/95/040/00036/AM15/	Lic.No/Date: 0310790035 09.10.2014	Defer Date: 24.03.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/108 dated 08 /01/2015 as under:- 1. Specific "OD" and WT of export item. 2. Detailed calculations for coating material, namely, Epoxy Powder (import items at Sl. No 3) supported by density of coating material & Coating thickness. 3. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.			

109	Case No.: 40/15/81-ALC2/2014	Party Name: STAR EXPORTS	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
	HQ File :01/81/050/00497/AM15/	RLA File :03/95/040/00574/AM15/	Lic.No/Date: 0310790044 09.10.2014	
	Decision : NC noted that RA, Mumbai vide letter No. 03/95/040/574/AM15/77 dated 09.10.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

110	Case No.: 41/15/81-ALC2/2014	Party Name: STAR EXPORTS	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
-----	-------------------------------------	---------------------------------	---	-----------------------

HQ :01/81/050/00498/AM15/	File	RLA :03/95/040/00573/AM15/	File	Lic.No/Date:0310790043 09.10.2014
Decision : NC noted that RA, Mumbai vide letter No. 03/95/040/573/AM15/77 dated 09.10.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

111	Case No.: 67/15/81- ALC2/2014	Party Name: METENERE LTD.	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00524/AM15/	File	RLA :05/24/040/00286/AM15/	File
	Lic.No/Date:0510391516 09.10.2014	Defer Date: 24.03.2015	Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.	

112	Case No.: 11/15/81- ALC2/2014	Party Name: WORTHY ENGINEERING	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00468/AM15/	File	RLA :07/24/040/00235/AM15/	File
	Lic.No/Date:0710106811 10.10.2014	Defer Date: 24.03.2015	Decision : The representative of DIPP informed to the NC to obtain information on para 3,4,5 & 11 of the Standard Deficiency Letter. NC decided that the firm may be asked to furnish the requisite information. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.	

113	Case No.: 21/15/81- ALC2/2014	Party Name: PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00478/AM15/	File	RLA :31/83/040/00147/AM15/	File
	Lic.No/Date:3110064966 10.10.2014	Defer Date: 24.03.2015	Decision : NC noted that deficiency letter was issued to the firm on 23.12.2014 by DIT. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical	

Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

114	Case No.: 47/15/81- ALC2/2014	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00504/AM15/	RLA File :03/94/040/00630/AM15/	Lic.No/Date: 0310790115 10.10.2014	Defer Date: 24.03.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/114 dated 08 /01/2015 as under:- 1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item, if any. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.			

115	Case No.: 17/15/81- ALC2/2014	Party Name: RITTAL INDIA PRIVATE LIMITED,	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00474/AM15/	RLA File :07/21/040/00588/AM15/	Lic.No/Date: 0710106822 13.10.2014	Defer Date: 24.03.2015

Decision : NC observed that the case sent to DIPP. But, NC observed that the case pertains to DIT. Hence NC decided to transfer the application to DIT for examination. The case stand deferred to 24.03.2015.

116	Case No.: 60/15/81-ALC2/2014	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00517/AM15/	RLA File :09/24/040/00311/AM15/	Lic.No/Date: 0910061095 15.10.2014	Defer Date: 24.03.2015
	Decision : NC noted that deficiency letter was issued to the firm on 14.01.2015 by the Department of Chemicals & Petro-Chemicals vide letter No.46011/99/2014-PC-II dated 14.01.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.			

117	Case No.: 10/15/81-ALC2/2014	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Rejected
	HQ File :01/81/050/00467/AM15/	RLA File :13/24/040/00030/AM15/	Lic.No/Date: 1310047663 20.10.2014	
	Decision : NC noted that DIPP vide U.O. No. 12/169/2014-TSW/117 dated 08/01/2015 has given the following observations:- 1. For manufacture of Copper Winding Wire /Strips, E.C. grade Copper is used and, therefore, copper scrap is not a suitable input for the export products. 2. SION for “ Paper covered Copper Conductors(Strips/Wires) “ are already fixed at Sl. No. C-252 and “Copper Scrap” is not allowed as an input for the manufacture of these items. In view of the DIPP’s above observations, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

118	Case No.: 16/15/81-	Party Name: LM WIND	Meet No/Date: 15/81-	Status:
-----	----------------------------	----------------------------	-----------------------------	----------------

ALC2/2014		POWER BLADES (INDIA) PVT. LTD		ALC2/2014 30.12.2014	Deferred
HQ :01/81/050/00473/AM15/	File	RLA :07/24/040/00250/AM15/	File	Lic.No/Date:0710106866 20.10.2014	Defer Date: 24.03.2015
Decision : NC observed that the case sent to DIPP. But, NC observed that the case pertains to C&PC. Hence NC decided to transfer the application to C&PC for examination. The case stand deferred to 24.03.2015.					

Case No.:37/15/81-ALC2/2014		Party Name:SHREE-JI POWERLINES		Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00494/AM15/	File	RLA :03/95/040/00607/AM15/	File	Lic.No/Date:0310790375 20.10.2014	Defer Date: 24.03.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(176)/2014/TSW(B)/269 dated 31.12.2014 as under:-					
119 1. Copy of advance authorization 2. Information as per Sl. No.3, 5 & 11 of SDL.					
The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.					

Case No.:45/15/81-ALC2/2014		Party Name:SHREE-JI POWERLINES		Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00502/AM15/	File	RLA :03/95/040/00608/AM15/	File	Lic.No/Date:0310790374 20.10.2014	Defer Date: 24.03.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(177)/2014/TSW(B)/271 dated 31.12.2014 as under:-					
1. Copy of advance authorization					

	2. Information as per Sl. No.3, 5 & 11 of SDL.
	3. Quantity of export product may also be indicated in numbers and justification for input requirement may be given per piece of export product.
	The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

121	Case No.:15/15/81-ALC2/2014	Party Name:JMW INDIA (P) LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Closed
	HQ File :01/81/050/00472/AM15/	RLA File :05/23/040/00319/AM15/	Lic.No/Date:0510391663 21.10.2014	
	Decision : NC noted that CLA, Delhi vide letter No. 05/23/040/319/AM15/ZALC-I/CLA dated 21.10.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

122	Case No.:1/12/81-ALC2/2014	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00402/AM15/	RLA File :09/24/040/00383/AM15/	Lic.No/Date:0910061126 22.10.2014	Defer Date: 24.03.2015
	Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application.. The case stands deferred to 24.03.2015.			

123	Case No.:8/15/81-ALC2/2014	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00465/AM15/	RLA File :05/24/040/00333/AM15/	Lic.No/Date:0510391808 29.10.2014	Defer Date: 24.03.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/123 dated 8/1/2015 as under:-			

1. Voltage rating of cable.
2. Specific use of import item at Sl. No. 2 in export product.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of Cable.
5. Material balancing viz. net content of each imported and indigenous input, per KM of export product.

The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

124	Case No.:12/15/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00469/AM15/	RLA File :05/23/040/00332/AM15/	Lic.No/Date:0510391800 29.10.2014	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DIPP. The case stand deferred to 24.03.2015.				

125	Case No.:49/15/81-ALC2/2014	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00506/AM15/	RLA File :07/24/040/00267/AM15/	Lic.No/Date:0710106898 29.10.2014	Defer Date: 24.03.2015
Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 24.03.2015.				

126	Case No.:13/15/81-ALC2/2014	Party Name:CENTURY METAL RECYCLING PRIVATE	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Closed
-----	------------------------------------	---	--	-----------------------

		LTD.(FORMERLY CENT		
HQ :01/81/050/00470/AM15/	File	RLA :05/23/040/00327/AM15/	File	Lic.No/Date:0510391843 31.10.2014
Decision : NC noted that CLA, Delhi vide letter No. 05/23/040/327/AM15/ZALC-I/CLA dated 31.10.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

Case No.:23/15/81-ALC2/2014	Party Name: SHERA METAL PVT.LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ File :01/81/050/00480/AM15/	RLA File :13/24/040/00031/AM15/	Lic.No/Date:1310047681 31.10.2014	Defer Date: 24.03.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/127 dated 08/01/2015 as under:-

1. Details of manufacturing operations on import item and wastage claimed at each stage of manufacture.
2. Difference in export and import items
3. Net weight of other inputs in export products, imported or indigenous, if any

The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

	Case No.:25/15/81-ALC2/2014	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00482/AM15/	RLA File :11/24/040/00011/AM15/	Lic.No/Date:1110028103 31.10.2014	
128	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/128 dated 10/02/2015 as under:- 1. Net weights of 2.29 MT, 29.14 MT, 44.50 MT, 26.89 MT, 5.57 MT, 41.48 MT, 2.41 MT, 6.14 MT, 5.25 MT, 11.84 MT, 0.67 MT& 2.25 MT may be specified with the quantities of export products at Sl. No. 1 to 12 respectively.			

2. Words "Annealed Tinned Copper Conductor" may be suffixed with the description of export items at Sl. No. 1 to 3, 5,6 & 8 to 12.
3. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 4 & 7.
4. Quantity of import item at Sl. No 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 12.
5. Quantity of import item at Sl. No. 2 viz. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 7, 10 & 11.
6. Quantity of import item at Sl. No. 3 viz. EPR may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 8 to 12.
7. Quantity of import item at Sl. No. 4 viz. Calcined Clay may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 8 to 12.
8. Quantity of import item at Sl. No. 5 viz. PCP may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 8, 9 & 12.
9. Quantity of import item at Sl. No. 6 viz. Silicon dioxide may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 8, 9 & 12.

RA may take suitable consequential action accordingly

129	Case	No.:29/15/81-ALC2/2014	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ	File	RLA	File	Lic.No/Date: 1110028104 03.11.2014
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/128 dated 10/02/2015 as under:-				
	1. Net weights of 505.2 MT & 1.009 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl. No 1 viz. Aluminium Rods/Ingots (EC Grade) may be allowed as 274.71 MT as 1.01 Kgs./Kg. content in export item at Sl. No. 1 taking clue from Engineering Table 5. 3. Quantities of import items at Sl. No. 2, 3 & 5 may be allowed as 1.05 Kgs./Kg. content in the export product at Sl. No. 1 as claimed by the firm. 4. Quantity of import item at Sl. No. 4 may be allowed as 9.816 MT as 1.02 Kgs./Kg. content in the export product at Sl. No. 1. 5. Quantity of import item at Sl. No 4 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as applied for i.e. 0.848 MT as 1.01 Kgs./Kg. content in export item at Sl. No. 2 taking clue from Engineering Table 5.				
	RA may take suitable consequential action accordingly				

130	Case	No.:61/15/81-	Party Name: GOLDSTONE	Meet No/Date: 15/81-	Status:
-----	-------------	----------------------	------------------------------	-----------------------------	----------------

ALC2/2014	INFRATECH LIMITED	ALC2/2014 30.12.2014	Deferred
HQ :01/81/050/00518/AM15/	File RLA :09/24/040/00335/AM15/	File Lic.No/Date:0910061175 03.11.2014	Defer Date: 24.03.2015
Decision : NC noted that deficiency letter was issued to the firm on 14.01.2015 by the Department of Chemicals & Petro-Chemicals vide letter No.46011/99/2014-PC-II dated 14.01.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.			

Case No.:22/15/81-ALC2/2014	Party Name:KOTSONS P.LTD	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00479/AM15/	File RLA :06/24/040/00020/AM15/	File Lic.No/Date:0610037956 05.11.2014	Defer Date: 24.03.2015
Decision : NC observed that the case sent to DIPP. But, NC observed that the case pertains to DHI. Hence NC decided to transfer the application to DHI for examination. The case stand deferred to 24.03.2015.			

Case No.:33/15/81-ALC2/2014	Party Name:AVON TUBETECH PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
HQ :01/81/050/00490/AM15/	File RLA :05/23/040/00174/AM15/	File Lic.No/Date:0510391864 05.11.2014	Defer Date: 24.03.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/132 dated 08/01/2015 as under:- 1. Difference in export item and import item supported by manufacturing operations involved. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority			

Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

133	Case No.: 15/12/81-ALC2/2014	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00416/AM15/	RLA File :34/24/040/00191/AM15/	Lic.No/Date: 3410040663 07.11.2014	Defer Date: 24.03.2015
	Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 24.03.2015.			

134	Case No.: 32/15/81-ALC2/2014	Party Name: GRAVITA INDIA LTD	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00489/AM15/	RLA File :13/24/040/00032/AM15/	Lic.No/Date: 1310047689 07.11.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at MSME. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to MSME to expedite the reply. The case stand deferred to 24.03.2015.			

135	Case No.: 24/15/81-ALC2/2014	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00481/AM15/	RLA File :05/23/040/00344/AM15/	Lic.No/Date: 0510391914 11.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/135 dated 08/01/2015 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 133020 Kgs inclusive of 13.7 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20520 Kgs inclusive of 14 % wastage. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 51120 Kgs inclusive of 13.6 % wastage			

	RA may take suitable consequential action accordingly.			
	Case No.:26/15/81-ALC2/2014	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
136	HQ File :01/81/050/00483/AM15/	RLA File :05/23/040/00343/AM15/	Lic.No/Date:0510391931 11.11.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under the observation of MSME. The case stand deferred to 24.03.2015.			

	Case No.:27/15/81-ALC2/2014	Party Name: ASEEM GLOBAL LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
137	HQ File :01/81/050/00484/AM15/	RLA File :05/23/040/00329/AM15/	Lic.No/Date:0510391918 11.11.2014	
	Decision : NC noted that CLA, Delhi vide letter No. 05/23/040/329/AM15/ZALC-I/CLA dated 11.11.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

	Case No.:28/15/81-ALC2/2014	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00485/AM15/	RLA File :05/23/040/00345/AM15/	Lic.No/Date:0510391916 11.11.2014	
138	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/138 dated 08/01/2015 as under:-			
	- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 133020 Kgs inclusive of 13.7 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20520 Kgs inclusive of 14 % wastage. - Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 51120 Kgs inclusive of 13.6 % wastage			
	RA may take suitable consequential action accordingly.			

139	Case No.:44/15/81-ALC2/2014	Party Name: RAM RATNA WIRES LIMITED	Meet No/Date: 15/81-ALC2/2014	Status: Approved
-----	------------------------------------	--	--------------------------------------	-------------------------

				30.12.2014	
HQ :01/81/050/00501/AM15/	File	RLA :03/95/040/00618/AM15/	File	Lic.No/Date:0310790920 11.11.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/139 dated 08/01/2015 as under:- Taking clue from SIONs C-206 & C-1323, Advance Authorisation may be ratified as under: - Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kg./Kg. content in the export product - Quantity of import item at Sl. No. 2 may be allowed upto 5% of FOB value of exports. RA may take suitable consequential action accordingly.					

140	Case No.: 55/15/81-ALC2/2014	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00512/AM15/	File	RLA :07/24/040/00296/AM15/	File
			Lic.No/Date:0710106967 13.11.2014	Defer Date: 24.03.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(174)/2014/TSW(B)/ dated 05.01.2015 as under:- - Copy of advance authorization. - Break-up of quantity of CRCA non alloy steel sheets/coils and HR non alloy steel sheets/coils thickness wise. - Information as per Sl. No. 4, 5 & 11 of SDL for single unit of export product. - Justification for the quantity applied for of welding wire and steel grits. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.				

141	Case No.: 63/15/81-ALC2/2014	Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
	HQ :01/81/050/00520/AM15/	File	RLA :05/24/040/00354/AM15/	File
			Lic.No/Date:0510391969 13.11.2014	

Decision : NC noted that CLA, Delhi vide letter No. 05/23/040/0354/AM15/ZALC-II/CLA dated 13.11.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.

142

Case ALC2/2014	No.: 53/15/81-	Party LABELS PVT.LTD.,	Name: IMAGE	Meet ALC2/2014 30.12.2014	No/Date: 15/81-	Status: Approved				
HQ :01/81/050/00510/AM15/	File	RLA :07/24/040/00283/AM15/	File	Lic.No/Date: 0710106997 14.11.2014						
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC_ vide O.M.. No. 46011/88/2006-PC-II dated 09.01.2015 as under:-										
<table><tr><td>Item to be Exported</td><td>Quantity</td></tr><tr><td>Insulator made of PVC Sheet</td><td>1 Kg</td></tr></table>							Item to be Exported	Quantity	Insulator made of PVC Sheet	1 Kg
Item to be Exported	Quantity									
Insulator made of PVC Sheet	1 Kg									
<table><tr><td>Raw material recommended for Import</td><td>Quantity</td></tr><tr><td>Relevant PVC Sheet</td><td>1.08 Kg/kg content in the export product</td></tr></table>							Raw material recommended for Import	Quantity	Relevant PVC Sheet	1.08 Kg/kg content in the export product
Raw material recommended for Import	Quantity									
Relevant PVC Sheet	1.08 Kg/kg content in the export product									
RA may take suitable consequential action accordingly										

143	Case No.: 58/15/81-ALC2/2014	Party Name: VEER-O-METALS PVT .LTD	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00515/AM15/	RLA File :07/24/040/00264/AM15/	Lic.No/Date: 0710106986 14.11.2014	Defer Date: 24.03.2015
	Decision : NC observed that the case is under examination at DIPP. The case stand deferred to 24.03.2015.			

144	Case No.: 56/15/81-ALC2/2014	Party Name: SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00513/AM15/	RLA File :07/24/040/00260/AM15/	Lic.No/Date: 0710107008 19.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(180) 2014-ME dated as under:- Import may be allowed as applied inclusive of 2% wastage. RA may take suitable consequential action accordingly			

145	Case No.: 30/15/81-ALC2/2014	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00487/AM15/	RLA File :05/24/040/00351/AM15/	Lic.No/Date: 0510392081 20.11.2014	Defer Date: 24.03.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/145 dated 08/01/2015 as under:- 1 Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Revised list of export products giving specifications of each cable including Conductor size, conductor /insulation/armouring/sheathing materials etc. and voltage rating. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.			

146	Case No.: 66/15/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date: 1110028112 20.11.2014	Defer Date: 24.03.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 2(9)/2014-TW/Vol.I dated 08.01.2015 as under:- The breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA. The Committee also decided to check from firm whether it is a case of Physical Export or			

Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

147	Case No.:31/15/81-ALC2/2014	Party Name:SPRING TEX PVT. LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00488/AM15/	RLA File :05/24/040/00378/AM15/	Lic.No/Date:0510392107 21.11.2014	
Decision :NC decided to ratify the norms of the above mentioned AA under GN-4 with accountability to the firm. RA may take suitable consequential action accordingly.				

148	Case No.:54/15/81-ALC2/2014	Party Name:KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00511/AM15/	RLA File :08/24/040/00321/AM15/	Lic.No/Date:0810133891 21.11.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/1692014/TSW/148 dated 10/10/2015 as under:-				
- Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 8. - Quantities of import items at Sl. No. 1 & 5 to 8 may be allowed as 1.02 Kgs./Kg. content in the export products taking clue from SION C-220. - Quantities of import items at Sl. No. 2, 3 & 4 may be allowed as 1.05 Kgs./Kg. content in the export products taking clue from SION C-220. - Quantity of import item at Sl. No. 9 viz. Zinc may be allowed as applied for i.e. 451 MT taking clue from SION C-220.				
RA may take suitable consequential action accordingly.				

149	Case No.:59/15/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00516/AM15/	RLA File :10/24/040/00080/AM15/	Lic.No/Date:1010058891 21.11.2014	Defer Date:

24.03.2015

Decision : NC noted that DHI has submitted observations vide U.O. No. 3(172)/2014/TSW(B)/3 dated 1.1.2015 as under:-

1. Import item from Sl. No. 1 to 34 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.
2. Import item at Sl. No. 35 is black tape in running meters which may be allowed with 1% wastage i.e. 1.01 m/m content in the export product.
3. Import item from Sl. No. 36 to 47 are polymers/chemicals for which D/o Chemicals & Petro-Chemicals.

NC decided to send the application of the firm to the D/o C&PC for comments in respect of points at Sl. No. 36 to 47. The case stands deferred to 24.03.2015.

150	Case No.:51/15/81-ALC2/2014	Party Name:L.D.D.N. IMPEX	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00508/AM15/	RLA File :05/23/040/00379/AM15/	Lic.No/Date:0510392142 25.11.2014	Defer Date: 24.03.2015
Decision : NC observed that the case was under observation of MoS. Since the case pertains to DIPP, NC decided to transfer the application to DIPP for examination. The case stands deferred to 24.03.2015.				

151	Case No.:50/15/81-ALC2/2014	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00507/AM15/	RLA File :10/24/040/00087/AM15/	Lic.No/Date:1010058911 27.11.2014	Defer Date: 24.03.2015
Decision : NC noted that DHI has submitted observations vide U.O. No. 3(173)/2014/TSW(B)/1 dated 1.1.2015 as under:-				
1. Import item from Sl. No. 1 to 52 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products. 2. Import item from Sl. No. 53 to 55, 61 to 64, 67 to 82 are polymers/chemicals for which D/o Chemicals & Petro-Chemicals. 3. Rest of the items are cables & black tape in running meters which may be allowed with 1% wastage i.e. 1.01 m/m content in the export product.				
NC decided to send the application of the firm to the D/o C&PC for comments in respect of items				

at Sl. No. 53 to 55, 61 to 64, 67 to 82 . The case stands deferred to 24.03.2015.

152	Case No.: 52/15/81-ALC2/2014	Party Name: VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Closed
	HQ File :01/81/050/00509/AM15/	RLA File :05/24/040/00373/AM15/	Lic.No/Date: 0510392200 27.11.2014	
Decision : NC noted that CLA, Delhi vide letter No. 05/24/040/0373/AM15/ZALC-II/CLA dated 27.11.2014 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP Vol. I. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

153	Case No.: 57/15/81-ALC2/2014	Party Name: CEE DEE METAL ALLOYS (P) LTD,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00514/AM15/	RLA File :07/24/040/00313/AM15/	Lic.No/Date: 0710107086 28.11.2014	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DIPP. The case stand deferred to 24.03.2015.				

154	Case No.: 64/15/81-ALC2/20	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Deferred
	HQ File :01/81/050/00521/AM15/	RLA File :07/24/040/00310/AM15/	Lic.No/Date: 0710107090 28.11.2014	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.				

155	Case No.: 65/15/81-ALC2/2014	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2014 30.12.2014	Status: Approved
	HQ File :01/81/050/00522/AM15/	RLA File :05/23/040/00375/AM15/	Lic.No/Date: 0510392227 01.12.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/155 dated 08/01/2015 as under:-				

1. Quantity of import item at Sl. No. 1 may be allowed as 67096 Kgs inclusive of 14 % wastage.
2. Quantity of import item at Sl. No. 2 may be allowed as 58554 Kgs inclusive of 13.7 % wastage in line with their other Advance Authorisations.

RA may take suitable consequential action accordingly.

156	Case ALC2/2014	No.: 68/15/81-	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.,	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00525/AM15/	File	RLA :04/24/040/00212/AM15/	File Lic.No/Date:0410159799 01.12.2014	Defer Date: 24.03.2015
Decision : NC observed that the case is under examination at DIPP. The case stand deferred to 24.03.2015.					

157	Case ALC2/2014	No.: 1/15/81-	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00458/AM15/	File	RLA :34/24/040/00231/AM15/	File Lic.No/Date:3410040747 02.12.2014	Defer Date: 24.03.2015
Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 24.03.2015.					

158	Case ALC2/2014	No.: 2/15/81-	Party Name: DIWAKAR ENTERPRISES PRIVATE LIMITED,	Meet No/Date: 15/81- ALC2/2014 30.12.2014	Status: Deferred
	HQ :01/81/050/00459/AM15/	File	RLA :05/23/040/00416/AM15/	File Lic.No/Date:0510392428 16.12.2014	Defer Date: 24.03.2015
Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application.. The case stands deferred to 24.03.2015.					

1. Quantities of import items at Sl. No. 1 to 15 may be allowed on net to net basis as claimed by the firm

RA may take suitable consequential action accordingly.

Sl. No. 147

Case No. AR- 17	M/s. Kalyani Technoforge Limited
Meeting No. 15/81	F. No. 01/81/50/344/AM14/DES-II
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance License No. 3110060740 dated 18.10.2013.

Decision: NC noted that DHI vide U.O. No. 3(151)/2014-TSW(B)/239 dated 10.12.2014 has informed that the above mentioned AA may be ratified on Repeat Basis as per comments of Advance authorization No. 3110061030 dated 07.11.2013. RA may take suitable consequential action accordingly.

Sl. No. 148

Case No. AR- 22	M/s. Vautid-Shah Hardface Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/50/122/AM14/DES-II
Dated:- 30.12.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0310732920 dated 30.04.2013.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/22-A/R dated 08/01/2015 as under:-

1. Justification/basis for the wastage of 17.14 % on Pipe spools & Pipe Fittings(Import item No.1) with wastage claimed at each stage of manufacturing .
2. As per details now received from the firm, export item also contains M.S. Plates (16 mm, 25mm & 32 mm thick) in addition to Pipe Spools & Pipe Fittings. As M.S. Plates are not included in the import item at Sl. No. 1, the same may be clarified and the complete list of items with their quantities included at import item at Sl. No.1 may be submitted.
3. Information in respect of Sl. No. 5 of Standard Deficiency Format.
4. Basis for net content of 16641 Kgs. of Flux cored Wire & Electrodes (import items at Sl. No 2 & 3) in the export product as there shall be no content of flux in the finished product.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

Sl. No. 149

Case No. AR- 23	M/s. Angelique International Limited
-----------------	--------------------------------------

Meeting No. 15/81	F. No. 01/81/50/271/AM13/DES-II
Dated:- 30.12.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0510334458 dated 12.09.2012.

Decision: NC decided to send a letter to firm to submit the following information as per recommendation of representative of DIPP as under:-

1. Information as per Sl. No. 5, 11 & 12 of SDL EP wise.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

Sl. No. 150

Case No. AR- 24	M/s. Oil Country Tubular Limited
Meeting No. 15/81	F. No. 01/81/50/306/AM11/DES-II
Dated:- 30.12.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0910043872 dated 11.10.2010.

Decision: NC decided to seek information from firm as per DHI vide U.O. No. 3(23)/08-TSW(B)/266 dated 19.12.2014 as under:

- Proper name of Export products instead of codes along with their inner diameter.
- Copy of earlier correspondence with the suppliers of seamless tubes expressing their inability to supply applicant's requirement.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

Sl. No. 151

Case No. AR- 25	M/s. Wieland Metals India Private Limited
Meeting No. 15/81	F.No. 01/81/50/365/AM13/DES-II 01/81/50/426/AM13/DES-II 01/81/50/462/AM13/DES-II 01/81/50/082/AM14/DES-II

	01/81/50/165/AM14/DES-II 01/81/50/248/AM14/DES-II 01/81/50/130/AM15/DES-II	01/81/50/263/AM14/DES-II 01/81/50/243/AM14/DES-II
Dated:- 30.12.2014	Request of M/s. Wieland Metals India Private Limited for ratification of Norms in respect of Advance Authorisation Nos. (i) 0710090999 dated 27.09.2012 (ii) 0710091865 dated 08.11.2012 (iii) 0710093248 dated 22.01.2013 (iv) 0710094520 dated 27.03.2013 (v) 0710095033 dated 26.04.2013 (vi) 0710096503 dated 08.07.2013 (vii) 0710097183 dated 30.07.2013 (viii) 0710098134 dated 06.09.2013 (ix) 0710098755 dated 03.10.2013.	

Decision: NC observed that the case is under examination of MSME. The case stands deferred to 24.03.2015.

Sl. No. 152

Case No. AR-	M/s. Raychem RPG Pvt Ltd.
Meeting No. 15/81	F. No. 01/81/171/110/AM15/
Dated:- 30.12.2014	Request for amendment in norms in respect of Annual Advance Authorisation No. 0310734496 dated 15.05.2013.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/33-A/R dated 08/01/2015 as under:-

Export Product Description	Net part Weight (Gms.)	Input material		
		Description	Quantity (Gms.)	Input /Output Norms after 20 % recovery from scrap
Nipple M12X1(256830) SS Part	17	Round Bar SS1.4435 of 19 mm dia.	57	3.353 Kgs./Kg.
Nipple M12X1 SHORT (256831) SS Part	12	Round Bar SS1.4435 of 19 mm dia	40	3.333 Kgs./Kg.
Nipple M14X1(256832) SS Part	11	Round Bar SS1.4435 of 19 mm dia	35.8	3.254 Kgs./Kg.
Centering Plate 3-9205.0013 SS Part	118	Round Bar SS431 of 80 mm dia	452	3.83 Kgs./Kg.
Centering Plate 3-9205.0015 SS Part	504	Round Bar SS431 of 140 mm dia	1413	2.80 Kgs./Kg.
Element Body 3 9220 0625 MK C16A2	1276	Round Bar SS1.4542 of 50.5	2335	1.83 Kgs./Kg

20T		mm dia.		
Element Body 3_9220_0626_MK_C16A2_ 30T	1456	Round Bar SS1.4542 of 50.5 mm dia.	2371	1.63 Kgs./Kg
Element Body 3_9220_0627_MK_C16A2_ 40T	1578	Round Bar SS1.4542 of 50.5 mm dia.	2396	1.52 Kgs./Kg

RA may take suitable consequential action accordingly.

Sl. No. 153

Case No. AR-	M/s. Oetikar India Private Limited
Meeting No. 15/81	F. No. 01/81/50/54/AM15
Dated:- 30.12.2014	Request for enhancement of Norms in respect of Advance Authorisation No. 0310767418 dated 23.01.2014

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/34-A/R dated 08/01/2015 as under:-

1. Words "less than 50 mm" given in the description of export products at Sl. No. 4, 5 & 6 may be replaced with words "upto 10 mm".
2. Import items at Sl. No. 1 to 6 shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 may be allowed as 536 Kgs. as 1.072 Kgs./Kg. in the export product at Sl. No. 1 after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 3216 Kgs. as 1.072 Kgs./Kg. in the export product at Sl. No. 2 after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 32220 Kgs. as 1.074 Kgs./Kg. in the export product at Sl. No. 3 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 65142 Kgs. as 1.034 Kgs./Kg. in the export product at Sl. No. 4 after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 52443 Kgs. as 1.0283 Kgs./Kg. in the export product at Sl. No. 5 after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 61800 Kgs. as 1.03 Kgs./Kg. in the export product at Sl. No. 6 after taking 1/3rd recovery from scrap.

RA may take suitable consequential action accordingly.

Sl. No. 154

Case No. AR-	M/s. KEI Industries
Meeting No. 15/81	F. No. 01/81/50/436/AM14/
Dated:- 30.12.2014	Request for enhancement of Norms in respect of Advance Authorisation No. 0510371965 dated 26.11.2013.

Decision: The committee noted that the firm vide letter dated 26.07.2014 requested amendment of description of export items mentioned in the subject authorization. However, NC ratified norm on 06.05.2014 in Meeting No. 03/81. Firm has stated that export has already taken under the subject Advance Authorisation prior to ratification by Norms Committee. On perusal of the copies of the shipping bills enclosed by the firm in its representation dated 26.07.2014, these Shipping Bills do not mention the AA number. Therefore, the Committee decided to ask the firm to provide the relevant shipping bills correlating the descriptions mentioned on the subject authorization. The case stands deferred to 24.03.2015.

Sl. No. 155

Case No. AR-	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/50/1642/AM04/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.

Decision: NC noted that deficiency letters were issued to the firm on 6.11.2012 and 9.7.2013 by DHI. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. NC also decided to get a report from RA on the present status of this Advance Authorization as the EO period has long over due. The case stands deferred to 24.03.2015.

Sl. No. 156

Case No. AR-	M/s. General Cable Energy India Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/50/460/AM13/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No. 0510344170 dated 28.01.2013.

Decision: NC observed that the case is under examination of DIPP. The case stand deferred to 24.03.2015.

Sl. No. 157

Case No. AR-	M/s. Shera Energy
Meeting No. 15/81	F. No. 01/81/50/389/AM15/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No.1310047583 dated 25.08.2014.

Decision: NC observed that the case is under examination of DIPP. The case stand deferred to 24.03.2015.

Case No. AR-	M/s. Shera Energy
Meeting No. 15/81	F. No. 01/81/50/342/AM15/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No. 1310047515 dated 21.07.2014.

Sl. No. 159

Case No. AR-	M/s. Leitwind Sriram Manufacturing Limited
Meeting No. 15/81	F. No. 01/81/50/0009/AM15/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No. 0410143363 dated 15.02.2013.

Export Product	Net St./unit of EP	Import Items	Quantity Recommended/Unit of EP
Generator tropical LTW-77, 1.5 MVA	38,000 Kg	Sl. No. 1,2,4,13,14,16-19 & 27-32, all are components.	Net to net basis as per condition of GN-4 for engineering products.
		Sl.No.3. Single Core Copper Cable	1.02 m/m content in the export product.
		Sl.No. 5-9, All are Electrical Stampings.	Net to net basis as components.
		S.No. 10. Demisol	80kg. with 10% wastage.
		Sl. No.11. Demicat.	3kg. with 10% wastage.
		Sl. No.12. Semica Film	24.75 sq.m with 5% wastage.
		Sl.No.15. Copper Conductor.	2762 kg. with 1% wastage.
		Sl. No. 20-26, Steel Sheets	These items may be deleted as the firm has claimed wastage varying from 24% to 308% and no justification calculation as per Sl.No.11 of SDL has been given along with the reply

58


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 160

Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 15/81	F. No. 01/81/50/262/AM14/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/80 dated 30.01.2015 as under:-

1. Working out calculation for import item no.1 to 4 duly supported by dimensional drawing as per Sl. No.11 of SDL.
2. End use of import items from Sl.No.20 to 24 in the manufacturing process.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 24.03.2015.

Sl. No. 161

Case No. AR-	M/s. Pearl Insulation Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/50/418/AM13/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No. 0710091717 dated 02.11.2012.

Decision: NC observed that the case is under examination of DIPP. The case stand deferred to 24.03.2015.

Sl. No. 162

Case No. AR-	M/s. Polycab Cables Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/162/488/AM13/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Annual Advance Authorisation No. 0310560692 dated 17.02.2010.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/169/2014-TSW/43-A/R dated 10/02/2015 as under:-

1. Description, quantities and net weights of export products may be specified as per **Annexure**.
2. Quantity of import item namely, Copper Wire Rod / Cathode may be allowed as 1.01 Kgs/kg content in the export products at Sl. No.1 to 8 & 10.
3. Quantity of import item namely, Aluminium Ingot/ Rod may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 7 & 9 .
4. Quantity of import item namely, LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export products at Sl. No.1 to 4 & 6 to 10.

5. Quantity of import item namely, PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1, 2, 5, 6, 9 & 10.
6. Quantity of import item namely, PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1, 2, 5, 6, 9 & 10.
7. Quantity of import item namely, Copper Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No 6, 7 & 9.
8. Quantity of import item namely, COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No 3, 4, 7 & 8.
9. Quantity of import item namely, Galvanised Steel Wire/Steel Armouring Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 2, 3, 5, 6, 8, 9 & 10.
10. Quantity of import item namely, Lead Ingot may be allowed as 1.01 Kgs./kg content in the export products at Sl. No 10.
11. Quantity of import item namely, Semi Conducting compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No 6, 7 & 9.
12. Quantity of import item namely, Glass Mica Tape may be allowed as 1.02 Sq.Mtrs./ Sq.mtrs. content in the export products at Sl. No. 8.

RA may take suitable consequential action accordingly.

Sl. No. 163

Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 15/81	F. No. 01/81/50/311/AM13/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No.0310709770 dated 20.09.2012.

Decision: NC observed that the case is under examination of DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.

Sl. No. 164

Case No. AR-	M/s. Sharda Motor Industries Limited
Meeting No. 15/81	F. No. 01/81/50/256/AM14/
Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No.0510365038 dated 09.09.2013.

Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(70)/2013-TSW(B)/73 dated 05.02.2015 as under:-

1. Oxidation catalyst has been left out against export item at Sl. No. 2. Since the oxidation catalyst is a component of export product at Sl. No. 2 (Silencer Exhaust), it may be allowed on net to net basis as per condition of GN-4 for engineering product.

RA may take suitable consequential action accordingly.

Sl. No. 165

Case No. AR-	M/s. Bharat Heavy Electricals Limited
Meeting No. 15/81	F. No. 01/81/50/340/AM13/

Dated:- 30.12.2014	Request for fixation of Norms in respect of Advance Authorisation No.0910053888 dated 24.09.2012.
--------------------	---

Decision: NC observed that the case is under examination of DHI. NC also observed that a DO letter dated 3.2.2015 from DGFT has been sent to DHI to expedite the reply. The case stand deferred to 24.03.2015.

Supplementary Agenda M. No. 15/81 dated 30.12.2014

Sl. No. 166

Case No. AR- 47	M/s. Phoenix Foils Pvt. Ltd.
Meeting No. 15/81	F.No. 01/81/50/36/AM12/DES-II 01/81/50/242/AM11/DES-II ; 01/81/50/425/AM12/DES-II 01/81/50/120/AM13/DES-II 01/81/50/281/AM12/DES-II 01/81/50/091/AM11/DES-II
Dated:- 30.12.2014	Request of M/s. Phoenix Limited to amend ad-hoc norms in respect of Advance Authorisation No. (i) 0310630339 dated 10.05.2011; (ii) 0310593594 dated 23.09.2010; (iii) 0310659391 dated 13.10.2011; (iv) 0310696592 dated 29.05.2012 (v) 0310663033 dated 02.12.2011; (vi) 0310582844 dated 09.07.2010

Decision: NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 2(8)/2014-TW-Vol.III dated 8.1.2015 as under:-

- Thickness wise and grade wise width of cold rolled stainless steel coils, strips (Prime) to be imported.
- Thickness wise and grade wise width of cold rolled stainless steel strips to be exported

The case stands deferred to 24.03.2015.

Sl. No. 167

Case No. AR- 48	M/s. Siemens Limited
Meeting No. 15/81	F. No. 01/81/50/252/AM10/
Dated:- 30.12.2014	Request of M/s. Siemens Limited to amend the description of import item No.1 in respect of Advance Authorisation No. 0310539877 dated 30.09.2009.

Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(152)/2009/TSW(B)/17 dated 05.01.2015 as under:-

In view of the reasons explained by the firm in their representation the description of import item no.1 may be amended to read as CRGO Slit Laminations and its quantity may be reduced to 822 MT with nil wastage. This is in continuation of DHI's recommendations vide U.O. of even number dated 03.08.2011

RA may take suitable consequential action accordingly

Sl. No. 168

Case No. AR- 49	M/s. Manaksia Limited
Meeting No. 15/81	F. No. 01/81/50/145/AM10/
Dated:- 30.12.2014	Request of M/s. Manaksia Limited to modify decision in respect of Advance Authorisation No. 0210130103 dated 07.08.2009.

Decision: NC observed that the case is under examination of DIPP. The case stand deferred to 24.03.2015.

Sl. No. 169

Case No. AR- 50	M/s. Ohsung Electronics India Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/50/280/AM12/
Dated:- 30.12.2014	Request of M/s. Ohsung Electronics India Pvt. Ltd. to change export product in respect of Advance License No. 3110051223 dated 28.10.2011.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/50-A/R dated 8/1/2015 as under:-

1. Name, quantity and net weight of export item may be modified as under:

Export Item Name	Quantity	Net Weight
ASSY.ART/CHASIS XIP 913 Article made of Electro Galvanised Steel Coil	61383 Nos.	54926 Kgs.

2. Quantity of import item may be allowed as 71513 Kgs. inclusive of 30.2 % wastage after taking 1/3rd recovery from scrap, on repeat basis as per Authorisation No. 3110058180 dated 03.05.2013 ratified in NC meeting No. 18/81 dated 03/05/2013.

RA may take suitable consequential action accordingly

Sl. No. 170

Case No. AR- 51	M/s. Ohsung Electronics India Pvt. Ltd.
Meeting No. 15/81	F. No. 01/81/50/118/AM12/
Dated:- 30.12.2014	Request of M/s. Ohsung Electronics India Pvt. Ltd. to change export product in respect of Advance License No. 3110048866 dated 24.06.2011.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/169/2014-TSW/51-A/R dated 8/1/2015 as under:-

1. Name, quantity and net weight of export item may be modified as under:

Sl. No	Export Item Name	Quantity	Net Weight
(a)	ASSY.ART/CHASIS 772K Article made of Electro Galvanised Steel Coil	48000 Nos.	55680 Kgs.
(b)	Bracket Hard Drive VIP722K DVR	715938 Nos.	205474

2. Quantity of import item may be allowed as under:

- (i) For export item at Sl. No. (a) above, as 71716 Kgs. inclusive of 28.8 % wastage after taking 1/3rd recovery from scrap
- (ii) For export item at Sl. No. (b) above as 350950 Kgs. inclusive of 70.8 % wastage after taking 1/3rd recovery from scrap, on repeat basis as per Authorisation No. 3110044375 dated 17.08.2010 ratified in NC meeting No. 8/81 dated 24/05/2011.

RA may take suitable consequential action accordingly.

Date:18.02.2015

Place:New Delhi


(Pradyumna Sahu)

Foreign Trade Development Officer

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

THE UNIVERSITY OF CHICAGO
DIVISION OF THE PHYSICAL SCIENCES
DEPARTMENT OF CHEMISTRY
5708 S. DICKINSON AVE.
CHICAGO, ILL. 60637